

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3050
ANSWERED ON:10.02.2014
CLEARANCE TO INDUSTRIES
Bali Ram Dr. ;Punia Shri P.L.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has prescribed any norms for granting clearance to brick kilns industries in the country;
- (b) if so, the details thereof along with the distance at which they are to be established from schools, colleges and residential areas and also formalities required for setting up of such industries in the country;
- (c) whether the brick kilns industries increase air and soil pollution in the country;
- (d) if so, the details thereof;
- (e) whether the Government proposes to impose ban on granting clearance for setting up of brick-kiln industries in the country; and
- (f) if so, the details thereof along with the alternative for setting up of brick kilns industries?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (Dr. M. VEERAPPA MOILY)

(a) & (b) As per the guidelines, proposals for grant of environmental clearance under Environmental Impact Assessment (EIA) notification, 2006 for mining of 'brick earth' and 'ordinary earth' are required to obtain environmental clearance. The minimum distance of 15 metre from any civil structure shall be kept from the periphery of any excavation area.

The bricks kilns industries are required to obtain consent to establish from the concerned State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

(c) to (f) Due to operations of brick kilns located in the rural areas near in the villages, the air pollution and loss of top soil occurred. The Ministry of Environment and Forests has prescribed permissible emission limits for brick kilns. There is no proposal to impose ban on setting-up of brick kilns in the country.